IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 203
(IB)-661(PB)/2021
IA-5849/ND/2025, IA-6228/ND/2025, IA-3123/ND/2026

IN THE MATTER OF:
DBS Bank Ltd (DBIL) **... Applicant/Petitioner**

Versus

M/s. Vyam Technologies Ltd. **... Respondent**

Under Section: 7 of IBC (CIRP), 2016

Order delivered on 20.08.2026

CORAM:
SH. ASHOK KUMAR BHARDWAJ **SH. ATUL CHATURVEDI**
HON'BLE MEMBER (J) **HON'BLE MEMBER (T)**

PRESENT:

For the Applicant	:	Mohit Nandwani, Om Gulati, Aditi Yadav, Advs. - Counsel for the Applicant in IA-3123/ND/2026
For the Respondent	:	Mr Akshat Singh and Mr Utkarsh Kandpal, Adv - IA 3123/2026, Respondent No. 4
For the RP	:	Adv. Sumant Batra, Adv. Sarthak Bhandari, Adv. Riya Kaur Arora, Adv. Aditya Jain Adv. Rachit Mittal, Adv. Parish Mishra, Adv. Kanishk Raj, Adv. Srishti Agrawaal Adv. Abhishek Sinha, Adv. Aayushi Kiran, Adv. Shivansh bansal RP Mukesh Kumar Grover in the matter of Vayam Technologies Limited
For the ACRE	:	Sr. Adv. Krishnendu Datta, Sr. Adv. Vaibhav Gaggar, Adv. Aditya Sharan, Adv. Ashish K. Singh, Adv. Sahrudhi Parakh
For the Bank of Baroda	:	Adv. Abhindra Maheshwari
For the Erstwhile RP	:	Counsel for Erstwhile RP- Adv Prafful Saini

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-5849/ND/2025: As prayed by Mr. Rachit Mittal, Ld. Counsel for the RP; hearing is deferred to **11.09.2026.**

IA-6228/ND/2025: There is no appearance on behalf of the Creditor, viz. Canara Bank. Issue fresh notice returnable on **11.09.2026.** The Applicant

undertakes to serve notice upon the Creditor through all prescribed modes, viz. registered post, speed post, courier service, and E-mail. Affidavit of service be filed within one week. Let the notice be served also by the Court Officer. The Bank Manager of the concerned Branch to remain present physically on the next date of hearing. List on **11.09.2026.**

IA-3123/ND/2026: Ld. Counsel for the Bank of Baroda submitted that the debt in issue has been assigned to an assignee, viz. Asset Care and Reconstruction Enterprise Ltd (ACRE). The affidavit stated to have been filed on behalf of the RP and Assignee is not reflected on the DMS/Case Information System. Let the Ld. Counsel take steps to ensure that the same are reflected on the DMS/Case Information System. List on **11.09.2026**

-Sd/-
(ATUL CHATURVEDI)
MEMBER (T)

-Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)

Poonam/Vishal